

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 115

CP (IB) No. 157 /Chd/Hry /2020

IN THE MATTER OF:-

Anant Overseas Pvt. Ltd.

...Petitioner

Versus

Rasandik Engineering Industries
India Ltd.

...Respondent

Under Section: 9,IBC 2016

Order delivered on 23.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Rajeev Saxena, Advocate

For the respondent : Mr. Vaibhav Sahni, Advocate

ORDER

It is prayed by Id. counsel appearing on behalf of the petitioner/operational creditor that since he was admitted in the hospital and he has been discharged just now, therefore, the matter may be adjourned to some other date and the same is not opposed by the opposite counsel. Request accommodated. List the matter on 20.05.2024 for arguments.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)